

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **23.03.2021** at **2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : CA/856/2020
NAME OF PETITIONER : Eden Integrated Systems Pvt Ltd
NAME OF RESPONDENT : RoC, Chennai
SECTION : Sec 252 Of CA 2013

ORDER

There seems to be a technical glitch on the part of the Appellant as his video is not available however voice is able to be heard. Mr. K. Nikhil, AROC appears for the office of the RoC through video conferencing platform.

It is seen from the records of the Tribunal that report of the RoC has been filed. In case, Income Tax has not been served by the Applicant, he is directed to furnish a copy of the Appeal along with the annexure to the jurisdictional Income Tax office having jurisdiction over the Company which has been struck off clearly mentioning the PAN number in the notice within a period of one week from today. The Income Tax to respond within a period of two weeks thereafter.

Post this matter on **21.04.2021**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)